

(b) if so, the new factors expected to be taken into consideration in the new drug policy ; and

(c) the time by which the new policy is expected to be introduced ?

**THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) :** (a) to (c) : Review of the 1978 Drug Policy is in progress. The basic approach underlying the report of the National Drugs and Pharmaceuticals Development Council is that—

- (i) Special attention need to be paid by the Government to the priority drugs—drugs which are widely used in medical practice and are required for national programme for major diseases like T.B., Leprosy, Malaria etc., and
- (ii) That Policy should be re-oriented to ensure that the drugs are available in abundant quantities at fair prices and with good quality.

The report would now be considered by the Consultative Committee attached to the Ministry. It is difficult to indicate specifically when the New Drug Policy would be announced.

**Action taken on 95th Report of Law Commission Bifurcation of Supreme Court**

477. **SHRI CHITTA MAHATA :**  
**PROF. MADHU DANAVATE :**  
**SHRI AMAR ROYPRADHAN :**

Will the Minister of LAW AND JUSTICE be pleased to states :

(a) whether Government propose to divide the Supreme Court into the constitutional and legal divisions on the recommendations contained in the 95th Report of Law Commission ;

(b) if so, the details in this regard and the number of constitutional cases and

legal cases so far pending in the Supreme Court ; and

(c) if not, the reasons therefore ?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) :** (a) and (c) : The Commission has recommended in its Ninety-fifth Report submitted to the Government on 1st March, 1984 that the Supreme Court of India should consist of two divisions, namely, (a) Constitutional Division; and (b) Legal Division, and has also recommended certain amendments to the Constitution and consequential provisions to be regulated by ordinary legislation. The matter is at a preliminary stage of consideration and no decisions have been taken with regard to these recommendations. It is only after an indepth study of these recommendations in consultation with the authorities concerned that decisions will be taken.

(b) The number of constitutional cases and legal cases pending in the Supreme Court as on 31.12.1984 is as follows :—

(i) Constitutional matters ... 15,021

(ii) Non-Constitutional matters  
... 31,847

In addition, there are 33,865 admission matters and 62,158 miscellaneous petitions pending in the Supreme Court as on 31.12.1984.

**Increase in Profit Levels in Public Undertakings Under Ministry of Defence**

478. **SHRI K. RAMCHANDRA REDDY :** Will the Minister of DEFENCE be pleased to state :

(a) whether all the nine public undertakings under Ministry of Defence have increased their profit levels by 27 per cent ;

(b) if so, details of this achievement :